

No. A-60011/2/2010-Admn. II(LA)
Government of India
Ministry of Law & Justice
Department of Legal Affairs

.....
4th Floor, 'A' Wing, Shastri Bhawan,
Dr. Rajendra Prasad Road,
New Delhi, the 4th August, 2010

ORDER

Subject: Constitution of a Committee for for digitization of Central Agency Section.

It has been decided by the Government to constitute the following Committee to concretise, after following the prescribed procedure, (i) a proposal for estimation of requirements and financial sanctions; (ii) appointment of Consultants; and (iii) preparation of Detailed Project Report (**DPR**) on digitization of Central Agency Section as required under Pre-tender Stage and also to evaluate work being done at Tender Stage and during the Execution Stage.

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| (i) | Shri D.R. Meena, Law Secretary | : | Chairman |
| (ii) | Shri Mohan Jain, Ld. ASG | : | Member |
| (iii) | Shri R.L. Koli, Addl. Secretary | : | Member |
| (iv) | AS&FA, Ministry of Law
and Justice | : | Member |
| (v) | Dr. Gulshan Rai, Director General, CERT-in,
Department of Information Technology | : | Member
(Technical Expert) |
| (vi) | Shri S.R. Rao, Addl Secretary, Department of:
Information Technology | : | Member
(Technical Expert) |
| (vii) | Shri S.R. Dhaleta, Jt. Secretary & Legislative:
Counsel, Legislative Department. | : | Member |
| (viii) | Shri T.N. Tiwari, JS&LA and In-charge, CAS: | : | Member |
| (ix) | Shri C.O. Rajan, DS (Admn.) | : | Member-Secretary |

2. The Committee shall ensure that all the procedures prescribed by the Government of India for procurement of goods and services in Chapter-6 of the General Financial Rules and other relevant rules and instructions, including CVC guidelines on the subject are followed.

(M.K. Sharma)
Joint Secretary & Legal Adviser (Admn.)
Tel : 2338 3051/ Fax : 2338 4505

To

1. Shri D.R. Meena, Law Secretary, Ministry of Law & Justice, New Delhi.
2. Shri Mohan Jain, Ld. Additional Solicitor General of India, Supreme Court of India, Tilak Marg, New Delhi – 110 001.

3. Shri R.L. Koli, Additional Secretary, Department of Legal Affairs, Ministry of Law & Justice, New Delhi.
4. AS&FA, Ministry of Law & Justice, Shastri Bhawan New Delhi.
5. Dr. Gulshan Rai, Director General, CERT-in, Department of Information Technology, Electronics Niketan, 6, CGO Complex, New Delhi – 110003.
6. Shri S.R. Rao, Additional Secretary, Department of Information Technology, Electronics Niketan, 6, CGO Complex, New Delhi – 110003.
7. Shri T.N. Tiwari, JS&LA and Inc-charge, Central Agency Section, Supreme Court Compound, Tilak Marg, New Delhi – 110 001.
8. Shri S.R. Dhaleta, Joint Secretary & Legislative Counsel, Legislative Department, Ministry of Law & Justice, New Delhi.
9. Shri C.O. Rajan, Deputy Secretary (Admn.), Department of Legal Affairs, Ministry of Law & Justice, New Delhi.

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ORDER

Subject: Constitution of a Committee for IT Enabled Transformation of Ministry of Law and Justice.

It has been decided by the Government to constitute the following Committee for IT Enabled Transformation of Ministry of Law & Justice in all its Departments viz. Department of Legal Affairs, Legislative Department and Department of Justice:

(i)	Shri D.R. Meena, Law Secretary	:	Chairman
(ii)	Secretary, Department of Justice	:	Member
(iii)	Shri Mohan Jain, Ld. ASG	:	Member
(iv)	Shri R.L. Koli, Addl. Secretary	:	Member
(v)	AS&FA, Ministry of Law & Justice	:	Member
(vi)	Dr. Gulshan Rai, Director General, CERT-in, Department of Information Technology	:	Member (Technical Expert)
(vii)	Shri S.R. Rao, Addl Secretary, Department of: Information Technology	:	Member (Technical Expert)
(viii)	Shri S.R. Dhaleta, Jt. Secretary & Legislative: Counsel, Legislative Department.	:	Member
(ix)	Shri T.N. Tiwari, JS&LA and In-charge, CAS:	:	Member
(x)	Shri C.O. Rajan, DS (Admn.)	:	Member-Secretary

2. The Committee shall be associated with - (1) **Pre-Tender Stage** (Project formulation, Appointment of Consultants, Preparation of Detailed Project Report/Detailed Estimates); (2) **Tender Stage** (Preparation of tender documents, inviting & opening of tenders, pre-qualification, tender evaluation & award of work), and **Execution Stage** (Compliance of agreement conditions, making payments, ensuring quality & timely completion). The Committee shall ensure that all the procedures prescribed by the Government of India for procurement of goods and services in Chapter-6 of the General Financial Rules and other relevant rules and instructions including CVC guidelines, on the subject are followed.

(M.K. Sharma)
Joint Secretary & Legal Adviser (Admn.)
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To

1. Shri D.R. Meena, Law Secretary, Ministry of Law & Justice, New Delhi.
2. Secretary, Department of Justice, Ministry of Law & Justice, New Delhi.
3. Shri Mohan Jain, Ld. Additional Solicitor General of India, Supreme Court of India, Tilak Marg, New Delhi – 110 001.

4. Shri R.L. Koli, Additional Secretary, Department of Legal Affairs, Ministry of Law & Justice, New Delhi.
5. Ms. Dipali Khanna, AS&FA, Ministry of Law & Justice, Shastri Bhawan New Delhi.
6. Dr. Gulshan Rai, Director General, CERT-in, Department of Information Technology, Electronics Niketan, 6, CGO Complex, New Delhi – 110003.
7. Shri S.R. Rao, Additional Secretary, Department of Information Technology, Electronics Niketan, 6, CGO Complex, New Delhi – 110003.
8. Shri T.N. Tiwari, JS&LA and Inc-charge, Central Agency Section, Supreme Court Compound, Tilak Marg, New Delhi – 110 001.
9. Shri S.R. Dhaleta, Joint Secretary & Legislative Counsel, Legislative Department, Ministry of Law & Justice, New Delhi.
10. Shri C.O. Rajan, Deputy Secretary (Admn.), Department of Legal Affairs, Ministry of Law & Justice, New Delhi.